

(2007) 11 OHC CK 0022

In the Orissa High Court

Srikanta Sundar Patra and Others

APPELLANT

Vs

State of Orissa

RESPONDENT

Date of Decision : 20-11-2007

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 438

Dowry Prohibition Act, 1961 — Section 4

Penal Code, 1860 (IPC) — Section 34, 498A

Citation : (2008) 1 OLR 311

Hon'ble Judges : M.M. Das, J

Bench : Single Bench

Judgement

M.M. Das, J.—Heard learned Counsel for the petitioners and the learned Counsel for the State.

This is an application u/s 438 Cr.P.C. for grant of anticipatory bail to the petitioners.

Allegation of commission of offence under Sections 498A/34 I.P.C. read with Section 4 of the D.P. Act has been made against the petitioners and other co-accused persons. The petitioners are in laws of the informant.

2. This Court in BLAPL No. 7953 of 2007 by order 310 dated 19.11.2007 has granted anticipatory bail to the husband of the informant-wife.

Considering the nature of allegations made against the petitioners, though I am not inclined to grant anticipatory bail to them, I direct that on their surrendering before the learned J.M.F.C., Soro in CrI. Trl. (G.R. Case) No. 284 of 2007 arising out of Soro P.S. Case No. 144 of 2007 by 7.12.2007 and moving for bail, they shall be released on bail on such terms and conditions as the learned J.M.F.C. may deem just and proper.

3. The BLAPL is accordingly disposed of.

Urgent certified copy of this order be granted on proper application.